TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

Notification No. 37 / 2013 - Customs

New Delhi, dated the 22nd July, 2013

G.S.R. 500 (E).- In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, on being satisfied that it is necessary in the public interest so to do, hereby makes the following further amendments in the notification of the Government of India in the Ministry of Finance (Department of Revenue), No.46/2011-Customs, dated the 1st June, 2011 published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i), vide number G.S.R. 423 (E), dated the 1st June, 2011, namely:-

In the said notification,-

- (i) after the proviso, the following proviso shall be inserted, namely:-
- "Provided further that the exemption specified in S.No. 31A of the said Table shall not apply to the goods imported into the Republic of India from the countries listed in Appendix I other than Myanmar.";
- (ii) in the Table, after serial number 31 and the entries relating thereto, the following serial number and entries shall be inserted, namely:-

(1)	(2)	(3)	(4)	(5)
"31 A	03038910	Frozen Hilsa Fish	5%	- "

[F.No. 354/64/2003-TRU (Pt.I)]

(Akshay Joshi) Under Secretary to the Government of India

Note.- The principal notification No. 46/2011-Customs, dated the 1st June, 2011, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number 423 (E), dated the 1st June, 2011 and was last amended by notification No.35/2013-Customs, dated 18th July, 2013 which was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide number G.S.R.491 (E), dated 18th July, 2013.